1. (1) This Act may be called the Telecom Regulatory Authority of India (Amendment) Act, 2014.

2. In the Telecom Regulatory Authority of India Act, 1997 (hereinafter referred to as the principal Act), in section 5,—

    (i) for sub-section (8), the following sub-section shall be substituted, namely:—

    "(8) The Chairperson and the whole-time members shall not, for a period of two years from the date on which they cease to hold office as such, except with the previous approval of the Central Government, accept—

    (a) any employment either under the Central Government or under any State Government; or
(b) any appointment in any company in the business of telecommunication services.”;

(ii) the Explanation at the end shall be omitted.

3. (I) The Telecom Regulatory Authority of India (Amendment) Ordinance, 2014, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act.

P.K. MALHOTRA,
Secy. to the Govt. of India.